[22 August, 2000]		RAJYA SABHA	
SI.	Name of the	Number of STD/	
No.	Telecom District	ISD PCOS	
		functioning	
39.	Dehradun	1608	
40.	Etah	445	
41.	Ghaziabad	3763	
42.	Mathura	1192	
43.	Meerut	3080	
44.	Moradabad	1199	
45.	Muzaffarnagar	1712	
46.	Nainital	875	
47.	Pilibhit	175	
48.	Rampur	392	
49.	Saharanpur	1799	
50.	Srinagar Gwl.	631	
51.	Uttarkashi	312	

Keonjhar District in Orissa at Telecom District

- † 3134. SHRI MAN MOHAN SAMAL: Will the Minister of COMMUNICATIONS be pleased to state:
- (d) The details of work being undertaken by Government to make the district of Keonjhar in Orissa as a telecom district;
 - (a) what progress has been made in this regard; and
 - (b) by when the same is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR): (a) to (c) Keonjhar is a Revenue District and is part of Dhenkanal Telecom District (SSA) which is headed by Senior Administrative Grade Officer. Each Telecom District or SSA is a basic unit of operation for the purpose of administration, charging, routing and numbering plans As per the existing policy, SSAs are not being bifurcated

[†] Original notice of the question was received in Hindi.

because of administrative and operational reasons. However, one Divisional Engineer has been posted at Keonjhar for operational and development functions and for redressal of customer grievances. One Customer Service Centie and one TRA Counter (for issue of duplicate bills) are also functioning at Keonjhar.

Reinstatement of suspended officials in HTL

- 3135. SHRI R- S. GAVAI: Wil the Minister of COMMUNICATIONS be pleased to state:
- (a) whether Hindustan Teleprinters Limited SC/ST officers including Manager (Power Plant)' were suspended in 1995 have not been reappointed so far even though Madras High Court had quashed their suspension order in March, 1997, if. so, details and reasons therefor:
- (b) whether these officers are being paid some allowance which works out to be 75 percent of their salaries;
- (c) whether it is a waste of useful manpower in HTL; which is facing financial crisis;
 - (d) the main hurdles in reappointing them in the company; and
- (e) the present status of their cases and by when they would be reappointed, if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY COMMUNICATIONS (SHRI TAP AN SIKDAR): (a) Yes, Sir. Only one SC Officer Manager (Power Plant) was suspended w.e.f. 31.7.95 pending investigation of charges of selling clandestinely the technical know-how of HTL Ltd. to a competing private company. The Hon'ble High Court Madras held that since the suspension order was made owing to the pendency of criminal investigation and as that investigation had been completed and departmental action had been initiated the original order of suspension will not survive and is quashed. However, the Hon'ble High Court further held that HTL Ltd. was at liberty to pass further orders and in pursuance of these orders of Hon'ble High Court, the Manager (Power Plant) was placed under continued suspension by an order of the competent authority considering the gravity of the charges. The officer filed Writ Petition before the Hon'ble High Court of Madras